

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3328  
ANSWERED ON:13.08.2010  
CONVERSION OF FLATS/PLOTS TO FREEHOLD BY DDA  
Chauhan Shri Sanjay Singh;Shekhar Shri Neeraj

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) the procedure alongwith the prescribed time period for conversion of flats/plots from the leasehold to freehold by the Delhi Development Authority;
- (b) the details of applications received by the DDA for conversion of flats/plots from leasehold to freehold during the last one year and as on the date alongwith the present status thereof, area-wise;
- (c) the details of the applications pending for conversion after the prescribed time period is over alongwith the reasons therefore, area-wise;
- (d) the time by which the pending applications are likely to be disposed of;
- (e) whether there is rampant corruption, menace of touts and indifferent attitude of DDA officials for conversion of flats/plots to freehold; and
- (f) if so, the number of such cases reported and the action taken /to be taken against the officials found guilty?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI SAUGATA ROY)

(a): The allottee/applicant is required to submit an application alongwith necessary documents for conversion of flat from leasehold to freehold. For the convenience of public, a brochure containing the procedure and details of the documents to be filed alongwith application has been got printed and is made available for sale at Vikas Sadan, INA Colony, New Delhi on payment of Rs. 50/-. The applications are received and an acknowledgement containing the list of all the documents, which are enclosed by the applicant, is given to the applicant. The prescribed time period for conversion of flat from leasehold to freehold by Delhi Development Authority (DDA) is 90 days.

(b): The details of applications received by DDA for conversion of flats from leasehold to freehold during the last one year as reported by DDA are given below:-

Zone Number of total applications received of Number of applications disposed on 01.08.2010 Number of applications pending as of 01.08.2010 Number of applications pending more than 90 days

East 1137 911 226 60

West 1303 1127 176 53

South 927 791 136 43

North 863 648 215 60

Rohini 951 708 243 63

Total 5181 4185 996 279

(c): The total number of applications pending after the prescribed time period is 279. The reasons for pendency reported by DDA include discrepancy in documentation, incomplete documentation, court cases, family disputes, non-payment of dues, title disputes, encroachment on Government land, etc.

(d) A precise time frame for disposal of the pending applications cannot be indicated in view of the reasons for pendency mentioned at answer (c) above.

(e) & (f): DDA has not reported rampant corruption, menace of touts and indifferent attitude of DDA officials for conversion of flats/plots. However, in order to check corruption in the Delhi Development Authority (DDA), a three pronged strategy viz. preventive, surveillance & detection and deterrent punitive action is followed. The review of anti-corruption machinery is conducted from time to time. Corruption cases are dealt with firmly. Criminal cases and disciplinary proceedings are instituted wherever found necessary. A number of measures have also been taken for improving transparency in functioning, preventing corruption and reducing scope for irregularities or corruption in DDA.